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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI: DATED THE 19th June, 1978.

N O T I F I C A T I O N
(INCOME TAX)

No.2354(F.No.176/44/78-IT(AI): In exercise of the powers conferred by Sub-section (2)(b) of Section 80-G of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Shri Shambhu Mahadeo Temple, Satara" to be a place of public worship of renown throughout the State of Maharashtra for the purposes of the said section.

sd/-
(M. SHASTRI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy forwarded to:-

1. The Commissioner of Income-tax, Pune-II, Pune with reference to his letter No.F.165/Misc./80G/78-79 dated 6.6.1978.

He is requested to check up the position regarding the utilisation of the donations by obtaining relevant accounts from the respective religious authorities every year.

2. All Other Commissioners of Income-tax.

3. The Trustees, Shri Shambhu Mahadeo Temple, Shinganapur Repairs and Reconstruction Trust, Jalmandir Officer, Shukrawar Peth, Satara-415002. The accounts of receipts and expenditure regarding repairs and renovations may be kept separately and submitted to the Commissioner of Income-tax, Pune-II, Pune.

4. The Comptroller & Auditor General of India, New Delhi.

5. All Chambers of Commerce in Maharashtra.

sd/-
(M. SHASTRI)

AUTHORISED FOR ISSUE UNDER SECRETARY TO THE GOVERNMENT OF INDIA

(MRS.
ASST. DIRECTOR (RS&P).

NO.CC/ITAI/2304/739/RSP/78.

NKJ